



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jan/202324/23

DATED: 29/02/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jan/202324/23 dated 29/02/2024 of Norms Committee - I for the year 2023-24 was held on 29/02/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
5	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000980AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that neither AA No. nor RA file No. has been mentioned in the application. The committee had decided to call for the complete application along with AA No. and RA file No. from the applicant. The reply of the firm has been received on the portal. Now, the Committee decided to refer this case along with reply of the firm to Consultant (Tech-3) for further examination and comments. Case stands deferred.	

Case No.	2 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005147AM23
RA File Number	NA
Licence No and Date	0410162317/null
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: i. Application on ANF 4A & App. 4E ii. Copy of AA Case stands deferred.	

Case No.	3 / NC/1/MEET/Jan/202324/23												
Case Status	Case Approved												
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED												
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024												
HQ File Number	HQRNORM APPLY 00006893AM24												
RA File Number	NA												
Licence No and Date	NA												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.02.2024, as under:													
<table><tr><th>Export Product</th><th>EP Quantity</th><th>Import Items</th><th>Recommendations</th></tr><tr><td rowspan="4">Coil Assembly 12/24V</td><td rowspan="4">100000 Nos.</td><td>Magnet wire 25 AWG</td><td>1% wastage may be allowed on net content basis</td></tr><tr><td>Bushing</td><td rowspan="3">May be allowed as components under GN-4 on net to net basis with accountability clause.</td></tr><tr><td>Bobbin</td></tr><tr><td>Terminals</td></tr></table>		Export Product	EP Quantity	Import Items	Recommendations	Coil Assembly 12/24V	100000 Nos.	Magnet wire 25 AWG	1% wastage may be allowed on net content basis	Bushing	May be allowed as components under GN-4 on net to net basis with accountability clause.	Bobbin	Terminals
Export Product	EP Quantity	Import Items	Recommendations										
Coil Assembly 12/24V	100000 Nos.	Magnet wire 25 AWG	1% wastage may be allowed on net content basis										
		Bushing	May be allowed as components under GN-4 on net to net basis with accountability clause.										
		Bobbin											
		Terminals											
RA concerned may take suitable consequential action accordingly.													

Case No.	4 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008458AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that application is not complete. Neither RA file No. nor Authorization No. is mentioned in the application. Therefore, the Committee decided to call for the complete application along with Advance Authorization No.

Case stands deferred.

Case No.	5 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00004211AM24
RA File Number	092404000450 AM11
Licence No and Date	0910045023/03/01/2011
Norms Committee Decision:	
The Committee considered this case as per agenda and noted that this is a review case. The Committee decided to refer this case to Consultant (Tech-3) for examination and comments.	

Case No.	6 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00004298AM24
RA File Number	092404000140 AM13
Licence No and Date	0910053280/18/07/2012
Norms Committee Decision:	
The Committee considered this case as per agenda and noted that this is a review case. The Committee decided to refer this case to Consultant (Tech-3) for examination and comments.	

Case No.	7 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00004213AM24
RA File Number	072404000019 AM14
Licence No and Date	0710095521/22/05/2013
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00004231AM24
RA File Number	039404000580 AM15
Licence No and Date	0310789333/17/09/2014
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Reason/justification for review of norms and a copy of norms fixed earlier for this A.A., if any. II. Weight of each Export Product. III. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. IV. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	9 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00004260AM24
RA File Number	039404001169 AM15
Licence No and Date	0310795103/06/04/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Reason/justification for review of norms and a copy of norms fixed earlier for this A.A., if any. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VI. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	10 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005604AM23
RA File Number	039504000820 AM17
Licence No and Date	0310811232/15/02/2017
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	11 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00006038AM23
RA File Number	072404000099 AM18
Licence No and Date	0710111809/22/06/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.09.2023, 02.02.2024 and reminders were also sent on 20.09.2023, 05.10.2023, 20.10.2023, 04.11.2023, 19.11.2023, 03.03.2024 for furnishing information/documents. However, no information has since been received from the applicant. The Committee, therefore, decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands Rejected.	

Case No.	12 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004816AM24
RA File Number	NA
Licence No and Date	0410163398/03/08/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-3) dated 25.02.2024, as under: i. Import items from 1 to 35, 37 & 38 may be allowed as net to net as per GN-4	

ii. Import item 36 may be allowed - Net content in Export Product + **1% wastage**

NOTE: Spares, if any, will be as per policy for import of spares.

RA concerned may take suitable consequential action accordingly.

Case No.	13 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00006039AM23
RA File Number	072404000187 AM18
Licence No and Date	0710112252/10/10/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.09.2023, 02.02.2024 and reminders were issued on 20.09.2023, 05.10.2023, 20.10.2023, 04.11.2023, 19.11.2023, 03.03.2024 for furnishing information/documents. However, no information has since been received. The Committee, therefore, decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands Rejected.	

Case No.	14 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005233AM23
RA File Number	052404000369 AM18
Licence No and Date	0510404639/17/11/2017
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that this is a review case. After due deliberation, the Committee decided to modify the ad-hoc norms on repeat basis as per norms fixed in their AA No. 0510402202 dated 12.04.2017, as per comments of DPIIT vide I.D. No. P-47014/76/2022-TSW dated 24.01.2024, as under:

- I. Net empty weight of export items at **Sl.No.1 and 2** may be specified as **74550 Kgs.** and **14760 Kgs.** respectively.
- II. Quantity of import items at **Sl. No. 1 to 11 & 13 to 22** may be allowed **net to net basis** with accountability clause as per GN-4.
- III. Quantity of import item at **Sl. No. 12** may be allowed as **1584 Kgs.**
- IV. Quantity of import item at **Sl. No. 23** may be allowed as applied for i.e. **330 Kgs.**

RA concerned may take suitable consequential action accordingly.

Case No.	15 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00347529AM22
RA File Number	052304000038 AM19
Licence No and Date	0510406287/01/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a review case. The case was earlier approved in NC meeting dated 06.06.2019 with the recommendation of Consultant (Tech-3). The applicant filed review application with justification. After due deliberation, the Committee decided to revise the ad-hoc norms as per comments of Consultant (Tec-3) dated 25.02.2024, as under: I. Wastage of 3% on net content is recommended after recovery. RA concerned may take suitable consequential action accordingly.	

Case No.	16 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00003245AM23
RA File Number	052404000172 AM19
Licence No and Date	0510407035/02/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00006481AM23
RA File Number	072404000195 AM19
Licence No and Date	0710114143/19/11/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The items of import are Stainless Steel Plates/Sheets of Hi Nickel Alloy of various sizes. According to the Appendix 4E, no indigenous input will be required in the export item. However, as per process chart, angles/channels will also be required. If the same material is being procured from indigenous source, submit revised Appendix 4E. II. Submit buyer order, which could confirm the requirement of Nickel Alloy 20 plates for manufacturing of Remelt Tanks. III. Catalogue / technical write-up of each export items along with detail engineering drawings. IV. Excel sheet which could indicate item of export, quantity in numbers and total weight of each tank, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage. The case stands deferred.	

Case No.	18 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00003726AM23
RA File Number	022404000038 AM20
Licence No and Date	0210209240/11/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 14.12.2023 followed by reminders on 29.12.2023, 13.01.2024, 28.01.2024, 17.02.2023. A final reminder was also issued on 02.02.2024 for furnishing information/documents. However, no information has since been received from the applicant. The Committee, therefore, decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands Rejected.	

Case No.	19 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	HEURTEY PETROCHEM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00008327AM24
RA File Number	342404000185 AM20
Licence No and Date	3410045459/19/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 29.02.2024, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00006040AM23
RA File Number	072404000154 AM20
Licence No and Date	0710115616/28/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.09.2023 & 02.02.2024 and reminders were issued on 20.09.2023, 05.10.2023, 20.10.2023, 04.11.2023, 19.11.2023, 03.03.2024 for furnishing information/documents. However, no information has been received as yet. The Committee, therefore, decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands Rejected.	

Case No.	21 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00006943AM24
RA File Number	052304000428 AM20
Licence No and Date	0510413578/11/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 14.12.2023 and reminders were issued on 29.12.2023, 13.01.2024, 28.01.2024, 17.02.2023. Subsequently, a final reminder was issued on 02.02.2024 for furnishing information/documents. However, no information has been received from the applicant as yet. The Committee, therefore, decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	

The case stands **Rejected**.

Case No.	22 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00008635AM24
RA File Number	342404000355 AM20
Licence No and Date	3410045867/12/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-1) dated 29.02.2024, as under:

Export Item:

LM 65.4 PPJ ROOT 60.0 NUMBERS (NOS)

LM 12.0 PPJ TIP 60.0 NUMBERS (NOS)

TOTAL Net weight per Blade (ROOT AND TIP TOGETHER): 21,820.0 Kg +/- 3 %

Import items:

Sl. No.	Sl. No. of Advance Authorization	Quantity recommended
1	4,5,7,8,9,10,11,12,13,14,15,16, 17,28,41,57,58,59,61,62,63,64, 78,79,106,107,108,109,110,111, 112,113,116,117,118,120,121, 122,123,124,125,126,127,128,	Components, allowed as per G.N.4

	129,134,135,136,137,140,148, 156,178,181,182,185,186,187, 191,193,194,195,196,197,198, 199.	
2.	6,30,32,33,42,48,56,65,66,67, 93,96,97,98,99,100,101,102, 104,105,119, 133,149,150,151, 152,153,154, 155,184,189,190,210	Consumables Qty as applied for Value altogether restricted to 3.5 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

and Date	
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE. This case is referred to DPIIT.	

Case No.	25 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00002463AM23
RA File Number	HQRNORMAPPLY00000104 AM23
Licence No and Date	0510415264/18/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: (i) What the weight of each valve and cushion plate of the export item? (ii) In the Appendix 4E, the wastage is indicated as 2% and 30%. What is the actual wastage for manufacturing of the export product and wastage at each stage of operation? Submit process flow chart and justification of the wastage being claimed. i. Drawing of the sheet according to the size indicated in the item of import and also drawing of the finished product with complete dimensions. Case stands deferred.	

Case No.	26 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	018005000655AM21
RA File Number	092404000368 AM21

Licence No and Date	0910069299/06/10/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 29.02.2024, as under:				
Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	TURBINE PARTS / BLADES (The net content of the import item shall be 878.92 Kgs, which should be reflected in the shipping bills and invoices)	511 NOS	STAINLESS STEEL BARS) (GRADE 10705 SIZE: 50MMX76MM, 58MMX84MM, 66MMX94MM)	4113.55 KGS INCLUSIVE OF 368.02% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE:

I. Wastage on the net weight of imported stainless steel in the export product.

II. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00004140AM23
RA File Number	082404000285 AM21
Licence No and Date	0810149041/11/11/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VI. Use of export product.
- VII. Stage wise wastage indicating weight and dimensional drawing at each stage.
- VIII. Detailed case history along with DGFT decisions and copies of correspondences in chronological order

The case stands deferred.

Case No.	28 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00035464AM21
RA File Number	092404000483 AM21
Licence No and Date	0911000015/10/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 29.02.2024, as under:

SI No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	TURBINE BLADES (The net content of the import item shall be 792.40 kgs which should be reflected in the shipping bills and invoice)	1132 NOS	STAINLESS STEEL BARS) (GRADE 10705 SIZE: 36MMX283MM, 36MMX116MM,48MMX97MM, 48MMX92MM, 47MMX87MM,45MMX80MM)	4867.71 KGS INCLUSIVE OF 514.30% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE:

I. Wastage on the net weight of imported stainless steel in the export product.
II. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00035471AM21
RA File Number	092404000484 AM21
Licence No and Date	0911000016/10/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 29.02.2024, as under:	

SI No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	TURBINE BLADES (The net content of the import item shall be 1482.40 kgs which should be reflected in the shipping bills and invoice)	872 NOS	STAINLESS STEEL BARS, (GRADE 10705 SIZE: 48MMX200MM, 48MMX181MM, 42MMX167MM, 40MMX154MM, 75MMX130MM, 66MMX120MM, 66MMX112MM, 56MMX104MM)	8789.76 KGS INCLUSIVE OF 492.94% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE:

I. Wastage on the net weight of imported stainless steel in the export product.
 II. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	30 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00003405AM23
RA File Number	30AA04002528 AM21
Licence No and Date	3011000072/30/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

I. Weight of export products and corresponding input weights with detailed justification of stage-wise wastage claimed supported by dimensional drawings and weight for further examination of the proposal.

The case stands deferred.

Case No.	31 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00054547AM21
RA File Number	05AA04021440 AM21
Licence No and Date	0511000589/04/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Model number of Export Product & its quantity. in nos.
- II. Per unit requirement of each item of import in nos.
- III. Part no. of import items.
- IV. All items of import are components, but are classified as RM.
- V. Application 4E has 19 items of import but in ANF 4A 20 items are given.
- VI. Process of manufacture with wastage at each stage.

The case stands deferred.

Case No.	32 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

and Date	
HQ File Number	HQRNORM REVIW00005562AM23
RA File Number	05AA04021392 AM21
Licence No and Date	0511000597/05/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00057268AM21
RA File Number	05AA04021465 AM21
Licence No and Date	0511000601/07/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A. II. Indigenous inputs have been shown as nil while process show use of non imported items. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	34 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

HQ File Number	HQRNORM APPLY 00060083AM21
RA File Number	04AA04004626 AM21
Licence No and Date	0411000117/11/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Detailed wastage justification indicating weight and dimensional drawing at each stage of manufacturing process. The case stands deferred.	

Case No.	35 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00004978AM24
RA File Number	03AA04015155 AM21
Licence No and Date	0311000664/12/01/2021
Norms Committee Decision: The Committee considered this case as per agenda and noted that as per OM dated 07.02.2024 of MHI, the firm has requested to cancel their request for review. Therefore, the committee decided to close this case.	

The case stands **Rejected**.

Case No.	36 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00066668AM21
RA File Number	03AA04019380 AM21
Licence No and Date	0311001095/20/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	SOUTHERN LUBRICATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00070216AM21
RA File Number	07AA04007123 AM21
Licence No and Date	0711000363/25/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00076301AM21
RA File Number	05AA04028116 AM21

Licence No and Date	0511001091/03/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U.O No. P-47012/43/2020-TSW dated 01.02.2024, as under: I. Net weight of export item may be specified as 36.133 MT. II. Import items at Sl. No. 1 to 3 shall be of relevant grade and thickness as contained/utilized in the export item. III. Import item at Sl. No. 4 shall be of relevant grade and diameter as contained/utilized in the export item. IV. Quantity of import item at Sl.No.1 may be allowed as 4652 Kgs as 1.0496 Kgs./Kg. content in the export item as claimed by the firm. V. Quantity of import item at Sl.No.2 may be allowed as 599 Kgs as 1.05 Kgs./Kg. content in the export item. VI. Quantity of import item at Sl.No.3 may be allowed as 4321 Kgs as 1.05 Kgs./Kg. content in the export item. VII. Quantity of import item at Sl.No.4 may be allowed as 12000 Kgs as 1.0195 Kgs./Kg. content in the export item. VIII. Quantity of import item at Sl.No.5 may be allowed as 2 Nos on net to net basis. However, duty free weight of this item may be allowed as 13664 Kgs as 1.324 Kgs./Kg. content in the export item after taking 20% recovery from the scrap. IX. Quantity of import item at Sl.No.6 may be allowed as 6 Nos. Nos on net to net basis. However, duty free weight of this item may be allowed as 4660 Kgs as 1.018 Kgs./Kg. content as claimed by the firm. X. Import items at Sl.No. 7 & 8 may be allowed on net to net content basis, with accountability clause. XI. Quantity of import item at Sl.No. 9 (Welding Electrodes) may be as 494 Kgs. RA concerned may take suitable consequential action accordingly.	

Case No.	39 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00081488AM21
RA File Number	32AA04005795 AM21
Licence No and Date	3211000428/11/02/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	40 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00006115AM24
RA File Number	05AA04028886 AM21
Licence No and Date	0511001205/11/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 05.01.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	41 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	42 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00096395AM21
RA File Number	05AA04035650 AM21
Licence No and Date	0511001511/03/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: i. Model number of EP & its qty. in nos. ii. Per unit requirement of each item of import in nos. iii. Part no. of import items iv. All items of import are components, but are classified as RM. v. Process of manufacture with wastage at each stage Case stands deferred.	

Case No.	43 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	AQUASUB ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00100595AM21
RA File Number	32AA04006168 AM21
Licence No and Date	3211000586/10/03/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	44 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00102113AM21
RA File Number	07AA04009021 AM21
Licence No and Date	0711000661/12/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	MIDDLEBY INDIA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00103696AM21
RA File Number	07AA04009395 AM21
Licence No and Date	0711000679/15/03/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 08.06.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 19.10.2023. Now, the applicant has informed on portal that they do not wish to proceed with NORMS of Advance Authorization No. 0711000679 as they have paid Customs duty and got TR-6 challan and received the EODC. The Committee, therefore, decided to close the case showing as 'rejected'. Case stands rejected.	

Case No.	46 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00007614AM24
RA File Number	07AA04002228 AM22
Licence No and Date	0711000972/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00100185AM22
RA File Number	31AA04008768 AM22
Licence No and Date	3111000360/26/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tec-3) dated 28.02.2024, as under: i. Import items at Sl. No. 1,8,15,24,31,38,47,54,61,70,77,84,2,25,48,71, 17,40,63,86, 9, 16,32,39,55,62,78,85 may be allowed as Net + 2% wastage in wt. or as applied, whichever is lower, ii. Import items at Sl. No. 3,10,18,26,33,41,49,56,64,72,79,87 may be allowed as- 1.44 kg./ kg. content with 1/3 recovery. iii. Import item 20 may be allowed as - 1.34 kg. / Kg. content with 1/3 recovery. iv. Import items 6,11,19,29,34,42,52,57,65,80,88,75 may be allowed as- 1.28 kg./ kg. content with 1/3 recovery, v. Import items 4,12,21,27,35,43,50,58,66,73,81,89 may be allowed as - 1.39 kg./ kg. content with 1/3 recovery, vi. Import items 22,44,67,90 may be allowed as- 1.36 kg. / Kg. content with 1/3 recovery, vii. Import items 5,13,28,36,45,51,59,68,74,82,91,93 may be allowed as - 1.4 kg./ kg. content with 1/3 recovery,	

viii. Import items 7,14,23,30,37,46,53,60,69,76,83,92 may be allowed as - Net to net as per GN-4 .

Note: Grade & thickness of import item will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005934AM24
RA File Number	05AA04020921 AM22
Licence No and Date	0511002951/03/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 29.02.2024, as under:	
Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22
Licence No and Date	0511003189/17/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005958AM24

RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	OILMEC DRILLING EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00176299AM22
RA File Number	05AA04067424 AM22
Licence No and Date	0511004465/03/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005959AM24
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00196567AM22
RA File Number	08AA04030997 AM22
Licence No and Date	0811002732/28/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tec-3) dated 27.02.2024, as under: I. Import items-1 & 2 may be allowed as: Net content in Export Product in weight + 5% wastage in weight respectively II. Import items will be rough forging, III. Quantity of import items in numbers will be the same as export quantity in numbers. RA concerned may take suitable consequential action accordingly.	

Case No.	56 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005465AM23
RA File Number	56AA04006693 AM22
Licence No and Date	5611000608/22/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 30.01.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	57 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00262697AM22
RA File Number	05AA04094884 AM22
Licence No and Date	0511006395/23/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Quantity of export items namely, Condenser Coils & Evaporator Coils in Nos. also in addition to their weights.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	58 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005466AM23
RA File Number	56AA04009568 AM22
Licence No and Date	5611000656/09/12/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	59 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005462AM23
RA File Number	56AA04006992 AM22
Licence No and Date	5611000685/20/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under:

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005463AM23
RA File Number	56AA04007039 AM22
Licence No and Date	5611000684/20/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under:

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	61 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00296331AM22
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE:

- i. Qty. of each EP in nos.
- ii. Form/shape of items of import
- iii. Detail technical note on manufacturing process including the relevant flow sheet.
- iv. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be

imported/procured from sources other than the license, if any, may also be indicated.

vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

vii. Invoice of sale of scrap

viii. CIF value of items of import.

Note: This case is referred to Consultant (Tech-3) for examination and comments.

Case stands deferred.

Case No.	62 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00303676AM22
RA File Number	05AX04000327 AM22
Licence No and Date	0511007512/31/12/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Quantity of export items namely, Condenser Coils & Evaporator Coils in Nos. also in addition to their weights.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	63 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00007196AM24
RA File Number	31AX04000029 AM22
Licence No and Date	3111000859/05/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-1) dated 27.02.2024, as under:

Export Product:

Add weight. 1- 5. **285 kg. /unit,**

2- **3. 688 kg. /unit,**

- 3- 2. 934 kg. /unit
- 4- 5. 285 kg. /unit,
- 5- 3.69 kg. /unit,
- 6- 2.609 kg. /unit
- 7- 5.285 kg. /unit.
- 8- 3.688 kg. /unit,
- 9- 2.758 kg. /unit
- 10- 5.289 kg. /unit,
- 11- 3.69 kg. /unit,
- 12- 2.76 kg. /unit

Import Items are allowed-

- i. 1,2,3,13,14,15,23,24,37,38,39,49,50,51,59,60,71,72,73,83, 84,85,92,93,104,105,106,116,117,118,126,127, Net + 2% wastage in wt. or as applied, whichever is lower.
- ii. 4,40,74,107,26,62,95,129,16,25,52,61,86,94,119,128, Net + 2% wastage in wt. or as applied whichever is lower
- iii. 5,17,27,41,53,63,75,87,96,108,120,130, - 1.44 kg./ kg. Content with 1/3 recovery
- iv. 29 - 1.34 kg. / kg. content with 1/3 recovery
- v. 9,10,11,18,28,45,46,47,54,64,79,80,81,88,97,112,113,114,121,131, - 1.28 kg./ kg. content with 1/3 recovery
- vi. 6,19,30,31,42,55,65,66,76,89,98,99,109,122,132,133, - 1.39 kg./ kg. Content with 1/3 recovery
- vii. 33,34,67,68,100,101.134,135, - 1.36 kg. / kg. content with 1/3 recovery
- viii. 7,8,20,21,32,36,43,44,56,57,69,77,78,90,91,102,110,111,123,124,136 - 1.4 kg. / kg. content with 1/3 recovery

ix. **12,22,35,48,58,70,82,103,115,125,137,-** Net to net as per GN 4

Note: Grade & thickness of import item will be the same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00313301AM22
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A II. Tubes have been shown as consumables. Please justify. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	65 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00008523AM24
RA File Number	24AX04000044 AM22
Licence No and Date	2411001247/11/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00330746AM22
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

The case stands deferred.

Case No.	67 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00334452AM22
RA File Number	03AX04000946 AM22
Licence No and Date	0311010958/28/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005928AM24
RA File Number	03AX04001201 AM22
Licence No and Date	0311011472/16/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and reminders were issued on 17.02.2023, 03.03.2024 for furnishing information/documents. However, the reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	
The case stands deferred.	

Case No.	69 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00006482AM23
RA File Number	07AX04000340 AM22
Licence No and Date	0711003230/16/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005008AM24
RA File Number	03AX04001481 AM22
Licence No and Date	0311012015/01/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Application on ANF 4A has still not been recorded. The case stands deferred.	

Case No.	71 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00390875AM22
RA File Number	05AX04001329 AM22
Licence No and Date	0511011187/17/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Quantity of export items namely, Condenser Coils & Evaporator Coils in Nos. also in addition to their weights. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	72 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005468AM23
RA File Number	56AX04000013 AM23
Licence No and Date	1111000009/04/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 30.01.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	73 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000611AM23
RA File Number	03AX04000527 AM23
Licence No and Date	0311014523/06/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A is required. The case stands deferred.	

Case No.	74 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000682AM23
RA File Number	07AX04000042 AM23
Licence No and Date	0711003940/09/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000687AM23
RA File Number	05AX04000197 AM23
Licence No and Date	0511012373/10/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001370AM23
RA File Number	04AX04000229 AM23
Licence No and Date	0411003461/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005461AM23
RA File Number	56AX04000045 AM23
Licence No and Date	5611000982/16/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	79 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005470AM23
RA File Number	56AX04000037 AM23
Licence No and Date	5611000983/16/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 30.01.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	80 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00000689AM24
RA File Number	56AX04000041 AM23
Licence No and Date	5611000996/21/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 30.01.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005459AM23
RA File Number	56AX04000043 AM23
Licence No and Date	5611000997/21/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001620AM23
RA File Number	07AX04000398 AM23
Licence No and Date	0711004414/23/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001649AM23
RA File Number	34AX04000197 AM23
Licence No and Date	3411002429/24/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001714AM23
RA File Number	56AX04000056 AM23
Licence No and Date	5611001011/28/06/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	85 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001762AM23
RA File Number	04AX04000294 AM23
Licence No and Date	0411003562/29/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00000690AM24
RA File Number	56AX04000067 AM23
Licence No and Date	5611001016/30/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00000691AM24
RA File Number	56AX04000068 AM23

Licence No and Date	5611001017/30/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001787AM23
RA File Number	56AX04000064 AM23
Licence No and Date	5611001018/01/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001788AM23
RA File Number	56AX04000065 AM23
Licence No and Date	5611001019/01/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00001789AM23
RA File Number	56AX04000057 AM23
Licence No and Date	5611001020/01/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001790AM23
RA File Number	56AX04000062 AM23
Licence No and Date	5611001021/01/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001791AM23
RA File Number	56AX04000071 AM23
Licence No and Date	5611001022/01/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Jan/202324/23
----------	------------------------------

Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001872AM23
RA File Number	56AX04000070 AM23
Licence No and Date	5611001028/06/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	94 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005428AM24
RA File Number	56AX04000044 AM23
Licence No and Date	5611001029/06/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	95 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005471AM23
RA File Number	56AX04000088 AM23
Licence No and Date	5611001051/12/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005472AM23
RA File Number	56AX04000069 AM23
Licence No and Date	5611001054/12/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	97 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002101AM23
RA File Number	56AX04000104 AM23
Licence No and Date	5611001063/16/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002351AM23
RA File Number	03AX04002454 AM23
Licence No and Date	0311016712/29/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A is required. The case stands deferred.	

Case No.	99 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002375AM23
RA File Number	56AX04000112 AM23
Licence No and Date	5611001092/30/07/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	100 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002450AM23
RA File Number	04AX04000323 AM23
Licence No and Date	0411003757/03/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	PACIFIC AQUATECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002641AM23
RA File Number	24AX04000132 AM23
Licence No and Date	2411001790/12/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: i. Application on ANF 4A ii. Copy of AA Case stands deferred.	

Case No.	102 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002699AM23
RA File Number	56AX04000143 AM23
Licence No and Date	5611001126/22/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002700AM23
RA File Number	56AX04000144 AM23
Licence No and Date	5611001127/22/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005443AM24
RA File Number	56AX04000159 AM23
Licence No and Date	5611001144/02/09/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	105 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00003049AM23
RA File Number	56AX04000170 AM23
Licence No and Date	5611001160/12/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00003102AM23
RA File Number	03AX04003141 AM23
Licence No and Date	0311017855/14/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 29.02.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00003103AM23
RA File Number	03AX04002985 AM23
Licence No and Date	0311017858/14/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 29.02.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	108 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	COOPER ELEVATORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00007565AM24
RA File Number	04AX04000533 AM23
Licence No and Date	0411003938/14/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00003185AM23
RA File Number	56AX04000180 AM23
Licence No and Date	5611001178/17/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00003193AM23
RA File Number	56AX04000181 AM23
Licence No and Date	5611001181/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ASM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00003324AM23
RA File Number	07AX04000883 AM23
Licence No and Date	0711005310/23/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005425AM24
RA File Number	56AX04000211 AM23
Licence No and Date	5611001243/20/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00003900AM23
RA File Number	03AX04003766 AM23
Licence No and Date	0311018796/22/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	114 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

HQ File Number	HQRNORM APPLY 00003971AM23
RA File Number	03AX04003674 AM23
Licence No and Date	0311018938/31/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00003999AM23
RA File Number	03AX04003894 AM23
Licence No and Date	0311018984/01/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	116 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004022AM23
RA File Number	07AX04001088 AM23
Licence No and Date	0711005593/02/11/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	117 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004033AM23
RA File Number	56AX04000217 AM23
Licence No and Date	5611001255/02/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004280AM23
RA File Number	56AX04000226 AM23
Licence No and Date	5611001271/11/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004286AM23
RA File Number	31AX04000222 AM23

Licence No and Date	3111001802/11/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	HIGENIC FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004386AM23
RA File Number	09AX04000635 AM23
Licence No and Date	0911003957/16/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004835AM23
RA File Number	31AX04000265 AM23
Licence No and Date	3111001862/06/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

and Date	
HQ File Number	HQRNORM REVIW00005417AM24
RA File Number	56AX04000310 AM23
Licence No and Date	5611001410/19/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00008377AM24
RA File Number	31AX04000268 AM23
Licence No and Date	3111001903/21/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005308AM23
RA File Number	07AX04001409 AM23
Licence No and Date	0711006016/26/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Jan/202324/23
----------	-------------------------------

Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005313AM23
RA File Number	56AX04000315 AM23
Licence No and Date	5611001427/27/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005494AM23
RA File Number	31AX04000293 AM23
Licence No and Date	3111001929/03/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. III. Detailed justification of the wastage claimed on the import items. The case stands deferred.	

Case No.	127 / NC/1/MEET/Jan/202324/23
----------	-------------------------------

Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005546AM23
RA File Number	07AX04001439 AM23
Licence No and Date	0711006107/05/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005549AM23
RA File Number	08AX04001602 AM23
Licence No and Date	0811006932/05/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Write-up on the export product along with catalogue and scope of work of the applicant. II. Calculation sheet for quantity and wastage claimed on raw materials to be imported. III. Assembly drawing showing component fitment details. The case stands deferred.	

Case No.	129 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

HQ File Number	HQRNORM APPLY 00005718AM23
RA File Number	56AX04000338 AM23
Licence No and Date	5611001476/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005840AM23
RA File Number	31AX04000327 AM23
Licence No and Date	3111001975/20/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U.O No. P-47011/86/2019-TSW dated 18.01.2024, as under: I. Net Weight of export item may be specified as 3455 Kgs. II. Import items at Sl.No.1 to 3 may be of relevant grade and thickness as contained /utilized in the export item. III. Quantity of import items at Sl.No.1 to 3 may be allowed as 715.4 Kgs., 175.6 Kgs. and 282.9 Kgs. respectively as 1.084 Kgs/Kg content in the export item after taking 1/3rd recovery from scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	131 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005858AM23
RA File Number	56AX04000352 AM23

Licence No and Date	5611001498/21/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00005929AM24
RA File Number	03AX04005217 AM23
Licence No and Date	0311020942/24/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE:	
(i) SHAPE AND SIZE OF EXPORT AND IMPORT	
Case stands deferred.	

Case No.	133 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006202AM23
RA File Number	07AX04001669 AM23
Licence No and Date	0711006396/09/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.08.2023 followed by reminders on 24.08.2023, 08.09.2023, 23.09.2023, 08.10.2023, 23.10.2023, 07.11.2023, 22.11.2023, 06.01.2024, 21.01.2024 and final reminder on 02.02.204 was issued for furnishing the deficient information/documents on DGFT BO Portal. However, no information has been	

received as yet. Therefore, the Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	134 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006282AM23
RA File Number	08AX04001861 AM23
Licence No and Date	0811007296/13/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006295AM23
RA File Number	05AX04003235 AM23
Licence No and Date	0511017312/13/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	136 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006469AM23
RA File Number	56AX04000377 AM23
Licence No and Date	5611001571/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00006911AM24
RA File Number	04AX04001013 AM23
Licence No and Date	0411004922/22/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: i. Specific request for amendment with justification. Case stands deferred.	

Case No.	138 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006519AM23
RA File Number	03AX04005599 AM23
Licence No and Date	0311021631/23/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminders on 16.09.2023, 01.10.2023, 09.10.2023, 24.10.2023, 17.02.2024, 03.03.2024 for furnishing information/documents on DGFT BO Portal. A final reminder was also issued on 02.02.2024. However, no information has been received as yet. Therefore, the Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	139 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006520AM23
RA File Number	56AX04000398 AM23
Licence No and Date	5611001588/23/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00006521AM23
RA File Number	56AX04000397 AM23
Licence No and Date	5611001590/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006529AM23
RA File Number	56AX04000399 AM23
Licence No and Date	5611001591/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006530AM23
RA File Number	56AX04000401 AM23
Licence No and Date	5611001592/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Jan/202324/23
----------	-------------------------------

Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006531AM23
RA File Number	56AX04000400 AM23
Licence No and Date	5611001593/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006771AM23
RA File Number	05AX04003397 AM23
Licence No and Date	0511017635/06/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2023 followed by reminders on 20.09.2023, 05.10.2023, 20.10.2023, 04.11.2023, 19.11.2023, 17.02.2024, 03.03.2024 and final reminder for furnishing information/documents on DGFT BO	

Portal. However, no information has been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	146 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	WHEELS INDIA LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007280AM23
RA File Number	04AX04001145 AM23
Licence No and Date	0411005174/29/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tec-3) dated 29.02.2024, as under: i. In Export Product "wt.9.41 kg. /unit" may be added. ii. Import product may be allowed as - 12.42 kg. /unit including 32% wastage. Note: Grade of imported material will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	149 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000208AM24
RA File Number	03AX04000049 AM24
Licence No and Date	0311022819/17/04/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	POWERARM ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

HQ File Number	HQRNORM APPLY 00000573AM24
RA File Number	04AX04000054 AM24
Licence No and Date	0411005326/04/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000628AM24
RA File Number	31AX04000023 AM24
Licence No and Date	3111002257/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000774AM24
RA File Number	08AX04000030 AM24
Licence No and Date	0811008147/11/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved

Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000778AM24
RA File Number	05AX04000357 AM24
Licence No and Date	0511018785/12/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U.O No. P-47011/85/2019-TSW dated 28.02.2024, as under: I. Net Weight of export item may be specified as 3498.6 Kgs. II. Quantity of import item may be allowed as 8396.6 Kgs as 2.40 Kgs. /Kg. content in the export item after taking 1/3rd recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	154 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000886AM24
RA File Number	05AX04000358 AM24
Licence No and Date	0511018853/17/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000893AM24

RA File Number	31AX04000381 AM23
Licence No and Date	3111002290/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000894AM24
RA File Number	31AX04000002 AM24
Licence No and Date	3111002291/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000896AM24
RA File Number	05AX04000382 AM24
Licence No and Date	0511018868/17/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE:	
i. Application on ANF 4A ii. Copy of AA	

Case stands deferred.

Case No.	158 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000942AM24
RA File Number	03AX04000500 AM24
Licence No and Date	0311023681/18/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00007706AM24
RA File Number	04AX04000206 AM24
Licence No and Date	0411005536/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM REVIW00008623AM24

RA File Number	05AX04000708 AM24			
Licence No and Date	0511019417/19/06/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 19.01.2024, as under:				

Case No.	161 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002493AM24
RA File Number	03AX04001288 AM24
Licence No and Date	0311024868/26/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.09.2023 followed by reminders on 11.10.2023, 17.02.2024, 03.03.2024, for furnishing information/documents on DGFT BO Portal. A final reminder was also issued. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	

The case stands **rejected**.

Case No.	162 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002897AM24
RA File Number	09AX04000273 AM24
Licence No and Date	0911005290/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002898AM24
RA File Number	09AX04000275 AM24
Licence No and Date	0911005291/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002901AM24
RA File Number	09AX04000274 AM24

Licence No and Date	0911005293/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00003138AM24
RA File Number	07AX04000445 AM24
Licence No and Date	0711008417/30/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00004392AM24
RA File Number	07AX04000511 AM24
Licence No and Date	0711008537/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004463AM24
RA File Number	31AX04000104 AM24
Licence No and Date	3111002479/17/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-3) dated 29.02.2024, as under: Export Product 1 & 2- Add wt...049 kg. /unit Import : 1- 8220 kg. for Export Product 1 2- 8220 kg. for Export Product 2 Note: Grade of imported material will be same as used in Export Product. RA concerned may take suitable consequential action accordingly	

Case No.	169 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00004544AM24
RA File Number	31AX04000115 AM24
Licence No and Date	3111002498/20/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-3) dated 15.07.2023, as under: Export Product 1- Add weight. 0.724 kg. /unit 2- Add weight. 0.714 kg. /unit Import 1: 17350 kg. Including 28% wastage 2: 17380 kg. Including 30% wastage Note: Grade of imported material will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	170 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004564AM24
RA File Number	04AX04000334 AM24
Licence No and Date	0411005763/21/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004628AM24
RA File Number	09AX04000314 AM24
Licence No and Date	0911005480/25/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the manufacturing activity on the imported inputs? II. Why the number of imported items in numbers is different when the export items are also in numbers? Give full justification. III. Submit a list of imported inputs required in each export product to match the quantity of the imported items in the total export items. IV. In the Appendix 4E, indigenous inputs show NA. How the imported inputs could be required for manufacturing the export product? If indigenous items are there, submit a revised Appendix 4E. The case stands deferred.	

Case No.	172 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004653AM24
RA File Number	07AX04000517 AM24
Licence No and Date	0711008820/26/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the application of export products? Submit a detailed of the export product. II. Submit a detailed drawing of each item of the component to be manufactured from the imported stainless-steel bars of various diameters. III. What is the weight of the SS bar and finish product of each component of the unit to be manufactured	

- for 26 nos pylon with ejection unit.
- IV. Submit the process flow chart of each component of the unit and wastage at each stage of operation.
- V. Does the export product require indigenous components/raw materials? If yes, submit a list of the components and raw materials and also the weight thereof.

The case stands deferred.

Case No.	173 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004673AM24
RA File Number	05AX04001117 AM24
Licence No and Date	0511020077/27/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 followed by reminders on 17.02.2023, 03.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	174 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004693AM24
RA File Number	07AX04000628 AM24
Licence No and Date	0711008837/28/07/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed technical notes on the manufacturing process including the relevant flow sheet.
- II. Detailed technical drawings with the dimensions of each export product and catalog, if any, may also be furnished.
- III. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc.
- IV. How the imported items could be in decimal figures when their unit is in numbers? Explain the justification. Match the unit of imports in Kg in place of meters and numbers. Similarly, somewhere dimensions are in mm/inch. Use millimeters for length and width and also for diameter. Submit the revised list of import of items.

The case stands deferred.

Case No.	175 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004695AM24
RA File Number	05AX04001165 AM24
Licence No and Date	0511020097/28/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U.O No. P-47011/85/2019-TSW dated 28.02.2024, as under:

- I. Net Weight of export item may be specified as **2880 Kgs**.
- II. Quantity of import item may be allowed as **12098 Kgs** as **4.20 Kgs. /Kg.** content in the export item after taking **6%** recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	176 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	CLEAN ENERGY SYSTEMS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004742AM24
RA File Number	31AX04000124 AM24
Licence No and Date	3111002517/31/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product. II. Technical write-up of import items. III. Export product catalogue. The case stands deferred.	

Case No.	177 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004746AM24
RA File Number	05AX04001163 AM24
Licence No and Date	0511020139/31/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004770AM24
RA File Number	05AX04001164 AM24
Licence No and Date	0511020160/01/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Jan/202324/23													
Case Status	Case Approved													
Party Name	VEER-O-METALS PRIVATE LIMITED													
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024													
HQ File Number	HQRNORM APPLY 00004801AM24													
RA File Number	07AX04000688 AM24													
Licence No and Date	0711008877/02/08/2023													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 29.02.2024, as under:														
<table><tr><th>Sl No</th><th>Item of Export</th><th>Quantity</th><th>Item of Import& quantity applied</th><th>Quantity to be allowed</th></tr><tr><td>1</td><td>SHEET METAL PARTS-BRACKET QTY: 7700 NOSX0.005 KGS= 38.50 KGS</td><td>38.50 KGS</td><td>STAINLESS 321 - SHEET 2D FINISH 0.0320" Nom x36"x120" QTY: 180.00 KGS</td><td>151.70KGS INCLUSIVE OF 294.03% ON THE NET WEIGHT OF THE IMPORTED STAINLESS 321 SHEET 2D FINISH IN THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY FROM THE SCRAP.</td></tr></table>					Sl No	Item of Export	Quantity	Item of Import& quantity applied	Quantity to be allowed	1	SHEET METAL PARTS-BRACKET QTY: 7700 NOSX0.005 KGS= 38.50 KGS	38.50 KGS	STAINLESS 321 - SHEET 2D FINISH 0.0320" Nom x36"x120" QTY: 180.00 KGS	151.70KGS INCLUSIVE OF 294.03% ON THE NET WEIGHT OF THE IMPORTED STAINLESS 321 SHEET 2D FINISH IN THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY FROM THE SCRAP.
Sl No	Item of Export	Quantity	Item of Import& quantity applied	Quantity to be allowed										
1	SHEET METAL PARTS-BRACKET QTY: 7700 NOSX0.005 KGS= 38.50 KGS	38.50 KGS	STAINLESS 321 - SHEET 2D FINISH 0.0320" Nom x36"x120" QTY: 180.00 KGS	151.70KGS INCLUSIVE OF 294.03% ON THE NET WEIGHT OF THE IMPORTED STAINLESS 321 SHEET 2D FINISH IN THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY FROM THE SCRAP.										

		SHEET METAL PARTS-RETAINER, BOLT	11.008 KGS	SAE 1060-0.062" SHEET, GRADE J403	50.76 KGS INCLUSIVE OF 451.96% ON THE NET WEIGHT OF THE IMPORTED SAE1060 CARBON STEEL IN THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY FROM THE SCRAP.
		QTY: 256 NOSX0.043 KGS= 11.008 KGS		QTY: 73.20 KGS	

Note: The grade of imported stainless steel and carbon steel should be matched with the grade of stainless steel and carbon steel in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	180 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004895AM24
RA File Number	05AX04001235 AM24
Licence No and Date	0511020273/07/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

HQ File Number	HQRNORM APPLY 00004900AM24
RA File Number	05AX04001166 AM24
Licence No and Date	0511020279/07/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004902AM24
RA File Number	05AX04001238 AM24
Licence No and Date	0511020281/07/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved

Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005022AM24
RA File Number	05AX04001086 AM24
Licence No and Date	0511020385/11/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U.O No. P-47011/85/2019-TSW dated 28.02.2024, as under: I. Net Weight of export item may be specified as 10712 Kgs. II. Quantity of import item may be allowed as 11708 Kgs (9389 meters) as 1.093 Kgs. /Kg. content in the export item after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	185 / NC/1/MEET/Jan/202324/23										
Case Status	Case Approved										
Party Name	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED										
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024										
HQ File Number	HQRNORM APPLY 00005077AM24										
RA File Number	24AX04000159 AM24										
Licence No and Date	2411002647/16/08/2023										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 29.02.2024, as under:											
<table><tr><th>Sl No.</th><th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Quantity to be allowed</th></tr><tr><td>1</td><td>OSTEOTOME, ORTHOPEDIC EXTRACTION SURGICAL TOOLS.</td><td>1640.50 KGS</td><td>STAINLESS STEEL PLATE, GRADE 410,</td><td>3043.34 KGS INCLUSIVE OF 85.51% WASTAGE ON THE NET</td></tr></table>		Sl No.	Item of Export	Quantity	Item of Import	Quantity to be allowed	1	OSTEOTOME, ORTHOPEDIC EXTRACTION SURGICAL TOOLS.	1640.50 KGS	STAINLESS STEEL PLATE, GRADE 410,	3043.34 KGS INCLUSIVE OF 85.51% WASTAGE ON THE NET
Sl No.	Item of Export	Quantity	Item of Import	Quantity to be allowed							
1	OSTEOTOME, ORTHOPEDIC EXTRACTION SURGICAL TOOLS.	1640.50 KGS	STAINLESS STEEL PLATE, GRADE 410,	3043.34 KGS INCLUSIVE OF 85.51% WASTAGE ON THE NET							

			420, AND 17-4PH	WEIGHT OF THE STAINLESS-STEEL PLATE IN THE EXPORT PRODUCTS.
NOTE: THE GRADE AND THICKNESS OF IMPORTED STAINLESS STEEL PLATE SHOULD BE MATCHED WITH THE GRADE AND THICKNESS OF STAINLESS STEEL PLATE IN THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.				

Case No.	186 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005078AM24
RA File Number	03AX04002172 AM24
Licence No and Date	0311026362/16/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005114AM24
RA File Number	05AX04000728 AM24
Licence No and Date	0511020168/18/08/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	188 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005127AM24
RA File Number	05AX04000989 AM24
Licence No and Date	0511020481/18/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005171AM24
RA File Number	24AX04000158 AM24
Licence No and Date	2411002663/22/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 29.02.2024, as under:	

				BAR IN THE EXPORT PRODUCT.
2	INSERTION AND REMOVAL INSTRUMENTS, ORTHOPEDIC EXTRACTION SURGICAL TOOLS	353.88 KGS	SS PLATE AND GRADE 303, 304, 420, 17-4PH, 410	3053.88 KGS INCLUSIVE OF 762.97% OF THE NET WEIGHT OF THE IMPORTED STAINLESS-STEEL PLATE IN THE EXPORT PRODUCT.
3	INSERTION AND REMOVAL INSTRUMENTS, ORTHOPEDIC EXTRACTION SURGICAL TOOLS	9.49 KGS	SS SQUARE BAR AND GRADE 420, 17-4PH	50.16 KGS INCLUSIVE OF 428.55% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL SQUARE BAR IN THE EXPORT PRODUCT

NOTE:

- I. Wastage on the net weight of imported stainless steel round bars, plates, and square bars in the export product.
- II. The grade of stainless steel round bars, plates, and square bars should be matched with the grade of stainless steel round bars, plates, and square bars of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	190 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005219AM24
RA File Number	05AX04001467 AM24
Licence No and Date	0511020579/24/08/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.10.2023 followed by reminders on 24.10.2023, 08.11.2023, 23.11.2023, 07.01.2024, for furnishing information/documents on DGFT BO Portal. The final reminder was also issued on 10.01.2024. However, no information has been received. Therefore, the Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	191 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005818AM24
RA File Number	NA
Licence No and Date	0511020615/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005783AM24
RA File Number	31AX04000155 AM24
Licence No and Date	3111002654/21/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005789AM24
RA File Number	33AX04000058 AM24
Licence No and Date	3311001502/21/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	NU-WAY HEATTRANSFER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005823AM24
RA File Number	09AX04000520 AM24
Licence No and Date	0911005849/22/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005826AM24
RA File Number	05AX04001835 AM24
Licence No and Date	0511021125/22/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U.O No. P-47011/85/2019-TSW dated 28.02.2024, as under:	

- I. Net Weight of export item may be specified as **3327.68 Kgs.**
 II. Quantity of import item may be allowed as **39998.7 Kgs** as **12.02 Kgs. /Kg.** content in the export item after taking **20%** recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	196 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005865AM24
RA File Number	34AX04000469 AM24
Licence No and Date	3411004170/26/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Blank size supported by size of bearing race, separately for each bearing race.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Weight of each Export Product.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	197 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024													
HQ File Number	HQRNORM APPLY 00005873AM24													
RA File Number	24AX04000235 AM24													
Licence No and Date	2411002779/26/09/2023													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 29.02.2024, as under:														
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>FLEXIBLE DRIVE SHAFT MADE FROM BRASS-PLATED STEEL WIRE. (NET CONTENT BRASS STEEL WIRE: 6433.88 KG)</td><td>15000.00 KGS</td><td>BRASS-PLATED STEEL WIRE</td><td>6626.90 KG INCLUSIVE OF 3% WASTAGE ON THE NET CONTENT OF BRASS PLATED STEEL WIRE IN THE EXPORT OF FLEXIBLE DRIVE SHAFT.</td></tr></table>					SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED	1	FLEXIBLE DRIVE SHAFT MADE FROM BRASS-PLATED STEEL WIRE. (NET CONTENT BRASS STEEL WIRE: 6433.88 KG)	15000.00 KGS	BRASS-PLATED STEEL WIRE	6626.90 KG INCLUSIVE OF 3% WASTAGE ON THE NET CONTENT OF BRASS PLATED STEEL WIRE IN THE EXPORT OF FLEXIBLE DRIVE SHAFT.
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED										
1	FLEXIBLE DRIVE SHAFT MADE FROM BRASS-PLATED STEEL WIRE. (NET CONTENT BRASS STEEL WIRE: 6433.88 KG)	15000.00 KGS	BRASS-PLATED STEEL WIRE	6626.90 KG INCLUSIVE OF 3% WASTAGE ON THE NET CONTENT OF BRASS PLATED STEEL WIRE IN THE EXPORT OF FLEXIBLE DRIVE SHAFT.										
RA concerned may take suitable consequential action accordingly.														

Case No.	198 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005874AM24
RA File Number	24AX04000234 AM24
Licence No and Date	2411002780/26/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of Consultant(SKB) dated 29.02.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	FLEXIBLE DRIVE SHAFT MADE FROM CUPRON WIRE.	30000.00 KGS	CUPRON STEEL WIRE	617.40 KGS INCLUSIVE OF 3% WASTAGE ON THE NET WEIGHT OF CUPRON STEEL WIRE IN THE EXPORT OF FLEXIBLE DRIVE SHAFT
	(NET WEIGHT OF CUPRON STEEL WIRE: 598.50 KGS) (NET WEIGHT OF FLOCKING YARN: 1496.25 KGS)		FLOCKING YARN	1541.14 KGS INCLUSIVE OF 3% WASTAGE ON THE NET WEIGHT OF FLOCKING YARN IN THE EXPORT OF FLEXIBLE DRIVE SHAFT.

RA concerned may take suitable consequential action accordingly.

Case No.	199 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ASIAAN METALS & ALUMINIUM CASTING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005908AM24
RA File Number	07AX04000662 AM24
Licence No and Date	0711009321/27/09/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Submit a process flow chart indicating the wastage of raw material at each stage of operation.
- II. What is the reason for asking for 6% wastage of each raw material for the production of Aluminium castings? Submit production & consumption data of the last three years endorsed by the CE.
- III. What is the chemical composition of Aluminium Alloy for pump castings?
- IV. What is Silicon? Is it in the form of powder or lumps? What is the percentage of Silicon present in the imported silicon? Explain in detail for asking for 6% wastage during casting.
- V. What is the reason for asking for the copper cathode? What is the percentage of copper present in the copper cathode? Explain in detail for asking for 6% wastage during casting.
- VI. Submit Mill test certificates of all the imported raw materials.

The case stands deferred.

Case No.	200 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005909AM24
RA File Number	04AX04000544 AM24
Licence No and Date	0411006069/27/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005951AM24
RA File Number	05AX04001775 AM24
Licence No and	0511021249/29/09/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005987AM24
RA File Number	05AX04001938 AM24
Licence No and Date	0511021256/03/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006004AM24
RA File Number	05AX04001937 AM24
Licence No and Date	0511021294/03/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and reminders were sent on 17.02.2024, 03.03.2024 for furnishing information/documents. However, the reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	204 / NC/1/MEET/Jan/202324/23
----------	-------------------------------

Case Status	Case Deferred
Party Name	GARTECH EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006210AM24
RA File Number	31AX04000191 AM24
Licence No and Date	3111002703/12/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006597AM24
RA File Number	03AX04003514 AM24
Licence No and Date	0311028410/02/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006678AM24
RA File Number	09AX04000706 AM24
Licence No and Date	0911006154/07/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 14.12.2023 followed by reminders on 29.13.2023, 25.01.2024, 24.02.2024, and final reminder on 10.01.2024 for furnishing information/documents on DGFT BO Portal. However, no information has	

been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	207 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006679AM24
RA File Number	09AX04000707 AM24
Licence No and Date	0911006155/07/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 14.12.2023 followed by reminders on 29.13.2023, 25.01.2024, 24.02.2024, and final reminder on 10.01.2024 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	208 / NC/1/MEET/Jan/202324/23
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006680AM24
RA File Number	09AX04000708 AM24
Licence No and Date	0911006157/07/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 14.12.2023 followed by reminders on 29.13.2023, 25.01.2024, 24.02.2024, and final reminder on 10.01.2024 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable	

custom duty with interest for EODC.

The case stands **rejected**.

Case No.	209 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006777AM24
RA File Number	34AX04000619 AM24
Licence No and Date	3411004335/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	210 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006778AM24
RA File Number	34AX04000620 AM24
Licence No and Date	3411004336/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	211 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

HQ File Number	HQRNORM APPLY 00006842AM24
RA File Number	04AX04000664 AM24
Licence No and Date	0411006404/15/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006880AM24
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. V. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. VI. Basis/justification for requirement of 4629375 Kgs. and 1977600 Kgs. of import items at Sl. No. 4 & 6 respectively. VII. Weight of import item at Sl. No. 1 in unfinished condition and finished condition. The case stands deferred.	

Case No.	213 / NC/1/MEET/Jan/202324/23
----------	-------------------------------

Case Status	Case Deferred
Party Name	SWASTIK SYNERGY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006973AM24
RA File Number	03AX04003314 AM24
Licence No and Date	0311028843/22/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006980AM24
RA File Number	09AX04000770 AM24
Licence No and Date	0911006274/22/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and reminders were sent on 17.02.2024, 03.03.2024 for furnishing information/documents. However, the applicant has not yet furnished the requisite information. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	215 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MIRAMAX METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007090AM24
RA File Number	05AX04002600 AM24
Licence No and Date	0511022310/29/11/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	216 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007481AM24
RA File Number	07AX04001496 AM24
Licence No and Date	0711010008/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	217 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007490AM24
RA File Number	31AX04000255 AM24
Licence No and Date	3111002918/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	218 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007491AM24

RA File Number	31AX04000256 AM24
Licence No and Date	3111002919/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	219 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007505AM24
RA File Number	02AX04000530 AM24
Licence No and Date	0211005617/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	220 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007520AM24
RA File Number	31AX04000257 AM24
Licence No and Date	3111002925/21/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	221 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007522AM24
RA File Number	09AX04000829 AM24
Licence No and Date	0911006406/21/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	222 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007553AM24
RA File Number	05AX04003015 AM24
Licence No and Date	0511022867/22/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	223 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007562AM24
RA File Number	02AX04000557 AM24
Licence No and Date	0211005634/22/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	224 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007588AM24
RA File Number	03AX04004065 AM24
Licence No and Date	0311029662/27/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U.O No. P-47011/51/2020-TSW dated 24.01.2024, as under: I. Import item shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 1.10 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	225 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007597AM24
RA File Number	05AX04003059 AM24
Licence No and Date	0511022928/27/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U.O No. P-47011/85/2019-TSW dated 28.02.2024, as under: I. Net Weight of export item may be specified as 129.356 Kgs. II. Quantity of import item may be allowed as 349.79 Kgs as 2.704 Kgs. /Kg. content in the export item after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	226 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred

Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007658AM24
RA File Number	08AX04001773 AM24
Licence No and Date	0811010389/01/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: - Submit the complete and detailed process of manufacturing HUB BUSH. What is the weight of each HUB BUSH to be exported from Sl. No. 1 to 8? - Submit a process flow chart for the manufacturing of export products and wastage at each stage of operation. - Submit the Mill Test Certificate of the imported raw material. The case stands deferred.	

Case No.	227 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007673AM24
RA File Number	07AX04001562 AM24
Licence No and Date	0711010095/02/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U.O No. P-47011/19/2020-TSW dated 28.02.2024, as under: - Quantity of Export item may also be specified as 16800 Nos in addition to its weight (11928 Kgs.). - Quantity of import item may be allowed as 21896 Kgs as 1.836 Kgs. /Kg. content in the export item after taking 1/3rd recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	228 / NC/1/MEET/Jan/202324/23
----------	-------------------------------

Case Status	Case Deferred
Party Name	HYDROBENZ INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007688AM24
RA File Number	24AX04000390 AM24
Licence No and Date	2411003126/02/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	229 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007689AM24
RA File Number	07AX04001556 AM24
Licence No and Date	0711010099/02/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the item of export? Are the export items according to the description of the export product or are the exported products having only piston tubes? II. If the export product is according to the export product description, submit the weight of the export product, the weight of the imported item, and the weight of the indigenous items going with the export product. III. If indigenous items are going with the export product, then revise Appendix 4E. IV. Submit drawings/photographs of the export product. The case stands deferred.	

Case No.	230 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024

HQ File Number	HQRNORM APPLY 00008277AM24
RA File Number	05AX04003497 AM24
Licence No and Date	0511023587/01/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	231 / NC/1/MEET/Jan/202324/23
Case Status	Case Approved
Party Name	AUROLAB TRUST
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008292AM24
RA File Number	32AX04000645 AM24
Licence No and Date	3211006261/01/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-1) dated 29.02.2024, as under: I. For Item no.1, 5% Wastage is allowed. II. For item no.2, 2% wastage is allowed. RA concerned may take suitable consequential action accordingly	

Case No.	232 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008299AM24
RA File Number	09AX04000978 AM24
Licence No and Date	0911006679/02/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	233 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008316AM24
RA File Number	05AX04003549 AM24
Licence No and Date	0511023627/02/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	234 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008358AM24
RA File Number	02AX04000653 AM24
Licence No and Date	0211005887/06/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of copper in the imported copper cake and also copper content in the export product? II. Submit a coloured drawing of the export product along with the weight of the finished export product. III. How many numbers of export items will be exported within the total quantity of export? IV. Is there any other item(s)/material used in the assembly of copper tuyere and copper tuyere cooler? If yes, submit details of the items, and the weight thereof. The case stands deferred.	

Case No.	235 / NC/1/MEET/Jan/202324/23													
Case Status	Case Approved													
Party Name	PENTAPHOS INDUSTRIES PRIVATE LIMITED													
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024													
HQ File Number	HQRNORM APPLY 00008386AM24													
RA File Number	03AX04004461 AM24													
Licence No and Date	0311030718/06/02/2024													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 29.02.2024, as under:														
<table><tr><th>Sl No</th><th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Quantity to be allowed</th></tr><tr><td>1</td><td>Magnesium Turning 99 Percent Min.</td><td>10000.00 KGS</td><td>Magnesium Ingot 99 Percent Min</td><td>1.3% wastage on the net weight of the Magnesium Turning with 99% purity.</td></tr></table>					Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed	1	Magnesium Turning 99 Percent Min.	10000.00 KGS	Magnesium Ingot 99 Percent Min	1.3% wastage on the net weight of the Magnesium Turning with 99% purity.
Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed										
1	Magnesium Turning 99 Percent Min.	10000.00 KGS	Magnesium Ingot 99 Percent Min	1.3% wastage on the net weight of the Magnesium Turning with 99% purity.										
RA concerned may take suitable consequential action accordingly.														

Case No.	236 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008397AM24
RA File Number	05AX04003576 AM24
Licence No and Date	0511023811/07/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	237 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008399AM24
RA File Number	31AX04000310 AM24
Licence No and Date	3111003085/07/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	238 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008459AM24
RA File Number	31AX04000311 AM24
Licence No and Date	3111003097/09/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	239 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	TATA AUTOCOMP SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008515AM24
RA File Number	03AX04005065 AM24
Licence No and Date	0311031101/12/02/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	240 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008544AM24
RA File Number	34AX04001179 AM23
Licence No and Date	3411004599/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	241 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008558AM24
RA File Number	05AX04003654 AM24
Licence No and Date	0511023949/14/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	242 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008568AM24
RA File Number	06AX04000331 AM24

Licence No and Date	0611002503/14/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. In the Duty Exemption Scheme, components are allowed on a net-to-net basis. However, as per Appendix 4E, some wastage has been taken into account on the imported components from Sl No 1 to 5. Is there any specific reason for asking for more components? Submit proper justification. II. Drawing of the export products, which could indicate the requirement for imported components. III. What is the use and function of the imported components? IV. Do the export items fall under the SCOMET List? V. Submit the NOC issued by the Ministry of Defense for the export of the items. The case stands deferred.	

Case No.	243 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008571AM24
RA File Number	03AX04005236 AM24
Licence No and Date	0311031187/14/02/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	244 / NC/1/MEET/Jan/202324/23
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 23 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008625AM24
RA File Number	06AX04000332 AM24
Licence No and Date	0611002512/16/02/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. In the Duty Exemption Scheme, components are allowed on a net-to-net basis. However, as per Appendix 4E, some wastage has been taken into account on the imported components from Sl.No.1 to 5. Is there any specific reason for asking for more components? Submit proper justification.
- II. Drawing of the export products, which could indicate the requirement for imported components.
- III. What is the use and function of the imported components?
- IV. Do the export items fall under the SCOMET List?
- V. Submit the NOC issued by the Ministry of Defense for the export of the items.

The case stands deferred.

Other Case

SI.No.	File Number	A.A. No.	Firm name
<u>M-1</u>	<u>HQRNORMAPPLY00008201AM24</u>	2411003222	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 05.03.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED
1	FITTING FOR FLEXIBLE SHAFT ASSEMBLY, MADE FROM SS ROUND BAR.	3752.81 KGS	STAINLESS STEEL ROUND BAR, SS ROUND BAR, AND GRADE 303, 304, 316, 15- 5PH, 17-4PH, N-60	22282.31 KGS INCLUSIVE OF 493.75% WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL ROUND BAR IN THE EXPORT OF FLEXIBLE SHAFT ASSEMBLY.
2	FITTING FOR FLEXIBLE SHAFT ASSEMBLY, MADE FROM SS HEX BAR.	2.1 KGS	STAINLESS STEEL HEX BAR, SS HEX BAR, AND GRADE 303, 304, 316, 15- 5PH, 17-4PH, N-60	12.90 KGS INCLUSIVE OF 514.28% WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL HEX BAR IN THE EXPORT OF FLEXIBLE SHAFT ASSEMBLY.
3	FITTING FOR FLEXIBLE	0.6 KGS	STAINLESS STEEL	1.154 KGS INCLUSIVE

	SHAFT ASSEMBLY, MADE FROM SS SQUARE BAR.		SQUARE BAR, SS SQUARE BAR AND GRADE 303, 304, 316, 15-5PH, 17-4PH, N-60	OF 92.33% WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL SQUARE BAR IN THE EXPORT OF FLEXIBLE SHAFT ASSEMBLY.
4	FITTING FOR FLEXIBLE SHAFT ASSEMBLY, MADE FROM SS TUBES.	8.82 KGS	STAINLESS STEEL TUBE, SS TUBE AND GRADE 303, 304, 316, 15-5PH, 17-4PH, N- 60	11.003 KGS INCLUSIVE OF 24.75% WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL TUBES IN THE EXPORT OF FLEXIBLE SHAFT ASSEMBLY.
5	FITTING FOR FLEXIBLE SHAFT ASSEMBLY, MADE FROM CARBON STEEL HEX BAR	289.55 KGS	CARBON STEEL HEX BAR, CS HEX BAR AND GRADE 11L17, 1215, 41L30, 41L40, 12L14 AND H-11	1266.51 KGS INCLUSIVE OF 337.40% WASTAGE ON THE NET WEIGHT OF CARBON-STEEL HEX BAR IN THE EXPORT OF FLEXIBLE SHAFT ASSEMBLY.
6	FITTING FOR FLEXIBLE SHAFT ASSEMBLY, MADE FROM CARBON STEEL ROUND BAR	1660.27 KGS	CARBON STEEL ROUND BAR, CS ROUND BAR AND 11L17, 1215, 41L30, 41L40, 12L14 AND H-11	6656.03 KGS INCLUSIVE OF 300.90% WASTAGE ON THE NET WEIGHT OF CARBON-STEEL ROUND BAR IN THE EXPORT OF FLEXIBLE SHAFT ASSEMBLY.

NOTE: THE GRADES OF THE IMPORTED STAINLESS STEEL ROUND BARS, HEX BARS, SUARE BARS, TUBES, CARBON STEEL HEX BARS, AND ROUND BARS SHOULD BE MATCHED WITH THE GRADES OF THE STAINLESS STEEL ROUND BARS, HEX BARS, SUARE BARS, TUBES, CARBON STEEL HEX BARS, AND ROUND BARS USED FOR THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.